LOK SABHA UNSTARRED QUESTION NO. 4361 TO BE ANSWERED ON 19.08.2025

IMPORTED TEXTILE WASTE

4361. KUMARI SELJA:

Will the Minister of TEXTILES वस्त्र मंत्री be pleased to state :

- (a) the quantum of textile waste imported into Panipat for recycling from the US, UK, Canada and Europe;
- (b) whether such waste is screened for hazardous content, if so, the details thereof; and
- (c) whether this practice is regulated under hazardous waste rules, if so, the details thereof along with the steps taken by the Government in this regard?

उत्तर ANSWER वस्त्र राज्य मंत्री (**श्री पबित्र मार्घेरिटा**) THE MINISTER OF STATE FOR TEXTILES (SHRI PABITRA MARGHERITA)

(a) to (c): India is an importer of Textile Waste owing to a established presence of Textile Recycling Industry, especially in clusters such as Panipat. According to industry estimates, Panipat processes approximately 3,000 tonnes of textile waste daily.

Government of India through Ministry of Environment, Forest and Climate Change, has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules, 2016), under the Environment Protection Act, 1986 which allow import of the hazardous and other wastes for recycling, recovery, reuse and utilization.

As per the provisions of Rule 13 (10) of HOWM Rules, 2016, the Port and Customs authorities have to ensure that hazardous and other waste being imported is accompanied with the movement document and the test report of analysis of the waste from a laboratory accredited or recognized by the exporting country. Further, under the Schedule VII of the Rules, the State Pollution Control Boards or Pollution Control Committees are entrusted with the duties of grant & renewal of Authorization, monitoring of compliance of various provisions of these rules and taking action against the violation of these rules among other duties.
